

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 104**  
**(IB)-1310(PB)/2019**

**IN THE MATTER OF:**

Mahaprabhu Resoues Pvt. Ltd. .... Applicant/petitioner  
v.  
Mideast Integrated Steels Ltd. .... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 11.06.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner	Mr. Kanishk Khetan, Adv.
For the Respondent	Ms. Udita Singh, Adv.

**ORDER**


Ld. Counsel for the respondent seeks and is granted three days time to file vakalatnama, ten days time to file reply and board resolution with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 18.07.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

11.06.2019  
Ritu Sharma